

O.A. - 68/96

1/5.2.1996

Hon'ble Mr. N.Sahu, Member (A)

Adjourned to 6.2.1996 for admission.

MPS.

N.Sahu
(N.Sahu)
Member (A)

2/6.2.1996

Hon'ble Shri N. Sahu, Member (A)

Heard Shri R.C.Sinha, counsel for the applicant assisted ~~with~~ ^{by} Shri R. Sharma in OA-70 of 1996 along with the OA-68 of 1996. In which ~~he~~ heard Shri Ganesh Prasad Singh, counsel for the applicant and heard Shri Lalit Kishore, Additional Standing Counsel for the respondents in both the cases. Heard Shri B.N.Yadav, counsel for the State of Bihar in both the cases. Shri Lalit Kishore, counsel for the respondents Nos. 1 & 2 in both the cases submits that he did not ~~enough~~ have enough time to prepare the case as briefs in both the cases have been handed over to him 2-3 days back. He prays for time. At his request the case is adjourned to 9.2.96 for admission along with another case.

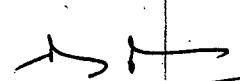
SKS

kanas, m/s
(N. Sahu)
Member (A)

3/9. 2. 1996

Hon'ble Mr. K. D. Saha, Member (A)

Heard Shri G. P. Singh, ~~and~~ Shri R. C. Sinha and Shri L. N. Das learned counsel for the applicant. The factual matrix and the issue involved are the same in these cases. Shri R. C. Sinha and Shri G. P. Singh appear in O. A. - 68/96 and Shri L. N. Das appears in O. A. - 80/96. Shri Lalit Kishore, Additional Standing Counsel appears for the Respondents in all the three cases. Shri B. N. Yadav, learned counsel appears for the Respondents, State of Bihar. Shri Lalit Kishore, learned counsel for the respondents submitted that he has already sent the copies of the applicationsto the U. P. S. C. and Ministry of Home Affairs but he could not get the instructions from the U. P. S. C. and the Home Ministry as the time was short. The learned counsel prays for short adjournment. Seven days time is allowed to file reply. Considering the submissions of the learned counsel for the parties, with consent, list this case on 16. 2. 1996, before which date the reply from the respondents should be filed.


(K. D. Saha)

Member (A)

MPS.

4

16.2.96

CM

OA 68/96

Hon'ble Shri K.D.Saha, Member (A)

Adjourned to 20.2.96 for admission.

(K.D.Saha)
Member (A)

5./ 16.2.96.

Shri R. Sharma, the learned counsel for the
applicant in OA 68/96. Shri ~~M.K.~~^{for}, the learned counsel
for the applicant in OA 70/96. None for the applicant
in OA 80/96. All these OAs are analogous cases. Shri
B.N. Yadav, the learned counsel for the State of Bihar
respondents submits that he is filing written statement
in the Registry today, after serving copy thereof to
the learned counsel for the applicants in the three
OAs. List this case on 20.2.96 for hearing on admission.

W.S. filed on
behalf of the
State of Bihar
M.K. for
9/2/96

/CBS/


(K.D. Saha)
Member (A)

6/20.2.1996

Hon'ble Mr. K.D.Saha, Member (A)

Heard the learned counsel for the parties. Shri Ganesh Prasad Singh, learned counsel appears for the applicant in O.A.-68/96, Shri R.Sharma, learned counsel appears for the applicant in O.A.-70/96 and Shri L.N.Das for the applicant in O.A.-80/96. Shri B.N.Yadav, learned counsel appears for the respondents, State of Bihar. Also heard Shri Ram Chandra Jha, Learned Sr. Counsel who submits on behalf of the intervenors, ^{that} he has filed an M.A. which should be listed and heard alongwith these applications.

2. Mr. Yadav, learned counsel for the State of Bihar submits that the select list for appointment of State Police Officers to the cadre of I.P.S. for the year 1995 has been duly approved by the U.P.S.C. and has been received by the State Government on 19.2.1996. Attention was also invited to the submissions made on behalf of ^{the} State of Bihar in para 5 of the written statement filed wherein it is stated that "It is a fact that State Government have intimated to the U.P.S.C. that the Select Committee Meeting for 1996 may be convened any time in February, 1996 but no proposal has been submitted to the U.P.S.C. Since no proposal has been submitted to the U.P.S.C. the question does not arise to stay the convening of the meeting for 1996."

3. Against this background, the counsel for the parties, with consent prays for adjournment of the

Contd.... /-

O.As. to 7.3.1996 to consider the question of admission and grant of interim ~~order~~ relief.

4. In the conspectus ~~and~~ of facts and circumstances as above, the matter is adjourned to 7.3.1996 and in the meantime, the respondents, State of Bihar shall act upon the Select List for the year 1995, as aforesaid, in accordance with relevant rules. The intervenors' application be also listed alongwith these O.As. on 7.3.1996.

5. O.A. -624/95, which is stated to be a similar ^{Stand} case and ~~instance~~ admitted be also listed on 7.3.1996.

6. Let a copy of this order be given to the learned counsel for the parties.


(K.D. Saha)
Member (A)

MPS.

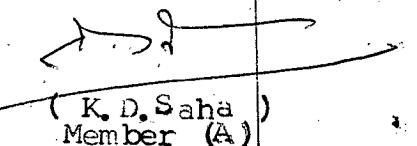
7/7.3.1996

Hon'ble Mr. K.D. Saha, Member (A)

The learned counsel Shri B.N. Yadav appearing for the State of Bihar file~~s~~ reply, in para 3 of which it is stated that the proposal for appointment of Shri Bimlesh Prasad Sinha, Shri C.P. Kiran, Shri Vimal Kishore Sinha and Shri Meghnath Ram to the Indian Police Service has already been sent to the Ministry of Home Affairs, Government of India, New Delhi via State Government's letter No. 2268 dated 29.2.1996 alongwith necessary papers by ~~the~~ special messan which has already been received on 1.3.1996 by Ministry of Home Affairs, New Delhi. The learn

further submitted that it is expected that the notification of the Union of India may be received any time. With consent, list this case on 19.3.1996 alongwith O.A.-70/96, O.A.-70/96, O.A.-80/96, M.A.-80/96.

MHS.


(K.D.Saha)
Member (A)

8/19.03.96

Counsel for the applicant : Shri Ganesh Pd. Singh
Counsel for the State of : Shri B.N.Yadav.
Bihar - Respondent.

Shri Ganesh Pd. Singh, learned counsel for the applicant states that the relief sought in the O.A. has already been obtained by the applicant from the respondents. In view of this, the O.A. has become infructuous and is accordingly dismissed as withdrawn.

SKJ


(N.K.Verma)
Member (A)